

ITEM NO.1501

COURT NO.1

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Civil Appeal No(s).7700/2023

DR. PREMACHANDRAN KEEZHOTH &amp; ANR.

Appellant(s)

VERSUS

THE CHANCELLOR KANNUR UNIVERSITY &amp; ORS.

Respondent(s)

Date : 30-11-2023      This appeal was called on for pronouncement of judgment today.

For Appellant(s)      Mr. Dama Seshadri Naidu, Sr. Adv.  
                                 Mr. George Poonthottam, Sr. Adv.  
                                 Mr. Atul Shankar Vinod, Adv.  
                                 Mr. Sai Teja, Adv.  
                                 Mr. Kannan Gopal Vinod, Adv.  
                                 Mr. M. P. Vinod, AOR

For Respondent(s)      Mr. Venkita Subramoniam T.R, AOR  
                                 Mr. Rahat Bansal, Adv.  
                                 Mr. Likhi Chand Bansal, Adv.  
                                 Mr. Hari Tiwari, Adv.  
                                 Mr. Raman Yadav, Adv.

                                 Mr. Nishe Rajen Shonker, AOR  
                                 Mrs. Anu K Joy, Adv.  
                                 Mr. Alim Anvar, Adv.  
                                 Mr. Abraham Mathew, Adv.

                                 Mr. Shailesh Madiyal, AOR  
                                 Mr. Vaibhav Sabharwal, Adv.  
                                 Mr. Akshay Kumar, Adv.  
                                 Ms. Divija Mahajan, Adv.  
                                 Mr. Sudhanshu Prakash, Adv.

                                 Mr. Anirudh Sanganeria, AOR

1      Hon'ble Mr Justice J B Pardiwala pronounced the judgment of the Bench comprising Hon'ble Dr Dhananjaya Y Chandrachud, Chief Justice of India, His Lordship and Hon'ble Mr Justice Manoj Misra.

2      In terms of the signed reportable judgment, the appeal is allowed.

3 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**

**(Signed reportable judgment is placed on the file)**